

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE THIRTIETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30245 OF 2024

Between:

Umme Kulsum Saba, D/o. Syed Saba Desnavi Age about. 19 Years, Occ.
Student R/o. Haroon Nagar Colony Phase 2 Pulwarisharif, Bihar.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary Medical and Health Family Welfare Department Secretariat Buildings Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar Telangana State, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of MANDAMUS declaring the action of the 2nd respondent University in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota C (NRI) Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota C (NRI) Category for the academic year 2024-25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct

the 2nd Respondent University to consider the petitioner request for online registration for admission into MBBS/BDS course under Management Quota "C" (NRI) Category in next phase of counseling for the academic year 2024-25 pending disposal of the writ petition.

Counsel for the Petitioner: SRI IMRAN SHAAHID FOR SRI S.M.SAIFULLAH
Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL
HEALTH & FW

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.30245 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Imran Shaahid, learned counsel representing
Mr. S.M.Safiullah, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader
for Health, Medical and Family Welfare Department for the
respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for
the Kaloji Narayana Rao University of Health Sciences
(hereinafter referred to as, "the University") for the
respondent No.2.

2. With the consent of the learned counsel for the
parties, the matter is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed the Hon’ble Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of MANDAMUS declaring the action of the 2nd respondent University in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota “C” (NRI) Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload on line application for admission into MBBS/BDS course under Management Quota “C” (NRI) Category for the academic year 2024-25 in next phase of counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission into MBBS/BDS course for the academic year 2024-25 under management quota ‘B’ category, but inadvertently she could not register for admission under “C” category i.e., NRI category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for “C” (NRI)

category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/-N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Principal Secretary Medical and Health Family Welfare Department Secretariat Buildings Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Telangana State, Warangal.
3. One CC to SRI S.M.SAIFULLAH, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

BS

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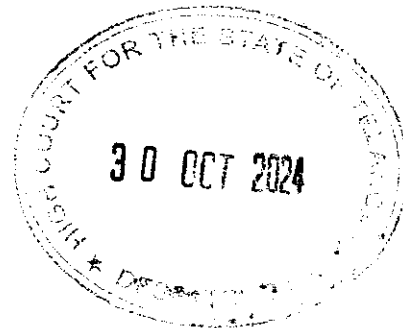
CC TODAY

HIGH COURT

DATED:30/10/2024

ORDER

WP.No.30245 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

97 Copies

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30/10/24